

ITEM NO.2

COURT NO.2

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6588/2025

[Arising out of impugned final judgment and order dated 11-03-2025 in BA No. 1485/2025 passed by the High Court of Kerala at Ernakulam]

MOHAMMED RASAL.C & ANR.

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

[THREE JUDGE MATTER]

IA No. 110328/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 307356/2025 - INTERVENTION/IMPLEADMENT

IA No. 287043/2025 - INTERVENTION/IMPLEADMENT

Date : 07-10-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE APARESH KUMAR SINGH

Mr. Sidharth Luthra, Sr. Adv. (*Amicus Curiae*)
Mr. G. Arudhra Rao, Adv. (*Amicus Curiae*)
Ms. Saubhagya Sundriyal, Adv.
Mr. Yash Yadav, Adv.

For Petitioner(s) : Mr. Shinoj K.Narayanan, Adv.
Mr. K. Rajeev, AOR
Ms. Niveditha R Menon, Adv.
Mr. Aditya Verma, Adv.
Mr. Tarun Kumar, Adv.

For Respondent(s) :

Mr. Ramesh Babu, Sr. Adv.
Mr. Aljo K. Joseph, AOR

Mr. V. Giri, Sr. Adv.
Mr. S. Nagamuthu, Sr. Adv.
Mr. Renjith B. Marar, Adv.
Mr. A. Karthik, AOR
Ms. Smrithi Suresh, Adv.

Ms. Bagavathy Vennimalai, Adv.
Mr. Togin M. Babichen, Adv.
Mr. Bilal Mansoor, Adv.
Mr. Shreyas Kaushal, Adv.
Mr. Nihar Dharmadhikari, Adv.

Mr. V. Chitambaresh, Sr. Adv.
Mr. Karthik S.D.- 3476, AOR
Mr. C. Govind Venugopal, Adv.
Mr. Sparsh Srivastava, Adv.

Ms. Vidula Mehrotra, AOR

Mr. Harshad V. Hameed- 2127, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Application(s) for impleadment/intervention are
allowed.

We have heard the *amicus curiae*, Mr. Sidharth Luthra, learned senior counsel assisted by Mr. G. Arudhra Rao, learned counsel, Mr. Shinoj K. Narayanan, learned counsel for the petitioners, Mr. Ramesh Babu, learned senior counsel appearing for the respondent-State of Kerala, Mr. V. Giri, Mr. S. Nagamuthu, learned senior counsel appearing for the Kerala High Court Advocates' Association and Mr. V. Chitambaresh, learned senior counsel appearing for the High Court of Kerala.

Judgment reserved.

Learned counsel for the parties and the intervenors/impleadors are permitted to file their written submissions within two weeks from today.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR